

IN THE INCOME TAX APPELLATE TRIBUNAL  
PUNE BENCH "SMC", PUNE

BEFORE SHRI R.S. SYAL, VICE PRESIDENT

ITA No.1844/PUN/2018

निर्धारण वर्ष / Assessment Year : 2010-11

Shri Naresh Dulichand Goenka Plot No.87, 1-12-740/1, Bhagya Nagar, Shivajinagar, Nanded, Maharashtra – 431602 PAN : ACVPG1928L	Vs.	ACIT, Circle-Nanded
Appellant		Respondent

Assessee by Shri Abhay Avchat (through  
virtual)  
Revenue by Shri M.G. Jasnani  
Date of hearing 15-03-2022  
Date of pronouncement 15-03-2022

आदेश / ORDER

**PER R.S.SYAL, VP :**

This appeal by the assessee is directed against the order passed by the CIT(A)-1, Aurangabad, dated 24-09-2018 in relation to the assessment year 2010-11.

2. Before me, the ld. AR has filed a letter dated 27.09.2021 seeking permission to withdraw the appeal under 'Vivad Se Vishwas Scheme' under The Direct Taxes Vivad Se

Vishwas Act, 2020. The relevant contents of such letter reads as under :

- “1. In the captioned matter, this refers to the hearing before your honor of assessee’s appeal. The last date of hearing fixed before the SMC Bench was 25<sup>th</sup> August, 2021.
2. The Assessee is in receipt of Form 3 on 28/12/2020 vide acknowledgement no 922389670281220 relating to the Direct Tax Vivad Se Vishwas Scheme opted by the Assessee relating to A.Y. 2010-11. The Assessee had filed Form 1 on 12/12/2020 relating to the same.
3. A copy of form 3, appeal status screenshot and POA is enclosed herewith.
4. In view of this I request your honor to allow me to withdraw the appeal since I am in receipt of Form 3 under the Direct Tax Vivad Se Vishwas Scheme.
5. Kindly take the request on record and acknowledge.”

3. On perusal of the above letter and having no objection from the side of Id. DR, I allow the request of Id. AR to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 15<sup>th</sup> March, 2022.

Sd/-  
(R.S.SYAL)  
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 15<sup>th</sup> March, 2022  
GCVSR

**आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:**

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-1, Aurangabad
4. The Pr. CIT-1, Aurangabad
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, पुणे /  
DR 'SMC', ITAT, Pune
6. गार्ड फाईल / Guard file

**आदेशानुसार/ BY ORDER,**

**// True Copy //**

Senior Private Secretary  
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	15-03-2022	Sr.PS
2.	Draft placed before author	15-03-2022	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		